

HIGH COURT OF JAMMU & KASHMIR AT JAMMU
(Office of the Registrar General)

CIRCULAR

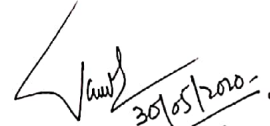
No. 22

Dated: 30.05.2020

In supersession of Circular No. 1 dated 13.02.2015 of the High Court of Jammu and Kashmir, it is directed that henceforth Contempt petitions in pending matters shall be listed before the Bench assigned the roster of the main case. All other Contempt petitions shall be listed before the Bench assigned the civil contempt petitions roster.

The Registrar Judicial of both wings of the High Court shall ensure compliance of these directions.

By order.


30/05/2020

(Jawad Ahmed)

Registrar General(Officiating)

No: 45432-40/RG

Dated: 30.05.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K;
2. Secretary to Hon'ble Mr./Ms. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu;
4. Registrar Rules, High Court of J&K, Jammu;
5. Registrar Computers, High Court of J&K, Jammu;
..... for information.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar;
.....for information and compliance.
7. Bench Secretary to Hon'ble Mr./Ms. Justice _____
.....for information.
8. Incharge NIC, High Court of J&K, for uploading on the High Court Website.
9. Office file.

